. 2

First of all, there is no licensing at all. As far as registration is concerned, we have not allowed it for the manufacture of mats at all in this particular thing. I can assure the hon. Member that we would not in this matter be affected by any political lobbying which would damage the handloom industry.

SHRI E. BALANANDAN: The import of mat machines has been done under the guise of coir goods manumachines. facturing machines could not be imported. It was the Coir Board Secretary corrected the records of the licence and allowed the import machinery. May J, therefore, ask the hon. Minister whether the Government will take action against Coir Board, Secretary who corrected the records of the licence and immediate action against him stop the working of the machines for ever?

SHRI CHARANJIT CHANANA: As far as the import of the machinery is concerned, the machines not being allowed to work is equal to having not been imported at all. As regards the action to be taken against 'X' 'Y' 'Z' is concerned, I have already informed the other hon. Member and I would inform the House also that the whole matter is under consideration and we will take a decision very soon in the matter

भाण्डारा को ग्रीद्योगिक दृष्टि से पिछड़ा हुग्रा जिला घोषित करना

*349 श्री केशवराव पारधी: क्या उद्योग मंत्री यह बनाने की कृपा करेंगे कि

- (क) क्या महराष्ट्र सरकार ने निफारिश की है कि भण्डारा जिले को श्रीद्योगिक दृष्टि से पिछड़ा हुआ जिला घोषित जिया जाए ; श्री
- (ख) यदि हाँ, तो इस सम्बन्ध में सरकार क्या कामैवाही कर रही है ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir

(b) Bhandara district of Maharashtra State has been declared as industrially backward to qualify for concessional finance facilities from the financial institutions.

The State Government had made request to the Central Government to select inter alia five blocks of Bhandara district to qualify for the 15 per cent Central Investment subsidy Scheme which could not be acceded to as this does not fall within the declared policy as enunciated by the Planning Commission and accepted by the National Development Council Committee.

श्री कश्रथ राव पारधी अध्यक्ष महोदय जैसा माननीय मंत्री जी ने बतलाया कि योजना श्रायोग भीर राष्ट्रीय विकास परिपद की घोषित नीति के धन्तर्गत यह नहीं आता है लेकिन में पियेदन करना चाहता हूं कि इस जिले के बारे में राज्य सर कार की काफी वयों से मांग हैं। यह काफी पिछड़ा हुआ इलाका है, आदिवासी लीग यहा पर रहते हैं इस लिए क्या 15 प्रतिभत की केन्द्रीय सहायता दिए जाने के बारे में णासन विचार करेगा ?

CHARANJIT CHANANA: SHRI The State Government, in fact, has already used its discretion once when the industrially backward districts to qualify for the Central subsidy were identified. At that time, the State-wise allocation of the number of districts were given. The criteria were given to identify the industrial backwardness of the districts in the country, 247 districts were identified as backward districts. Out them, 101 backward districts were identified for the Central subsidy. The Maharashtra Government, then State Government at that time. did use its discretion to select the number of districts and areas allotted to them. At that time, the State Government had already used discretion. Now, if at all there is 9

any change, the Sivaraman Comittee to which they have already sent a recommendation, would give the decision by the end of the year.

श्री केन्न राव पारबी: माननीय मंत्री सहोदय ने बतलाया कि राज्य सरकार ने पहलें जिन जिलों के बारे में लिखा था, उनको घोषित किया गया है, लेकिन राज्य सरकार ने बाद में बब निवार किया कि महाराष्ट्र के 26 जिलो कुछ भीर भी ऐसे एरियाज हैं जिनको घोषित करना आवश्यक है, तब उन्होंने इसके लिए केन्द्रीय सरकार को लिखा। क्या उनके बारे में कोई विवार हिया जायेंगा?

SHRI CHARANJIT CHANANA: The bon Member would appreciate that once the State Government identifies districts as industrially backward districts, the question arises whether the districts should keep on changing with the change of times or with the change of circumstances or not. any change thereafter, a Committee has already been formed and the whole thing is being considered. request is already with them. It is not with the Ministry of Industry. It is with the Sivaraman Committee which is considering this matter. I would request the hon Member wait for their verdict to come by the end of the year.

श्री जन्म देव प्रसाद वर्मा: मारे राज्यों में पिछड़े स्रोत घोंपित किए गए थे, मैं जानना चाहता हूं कि पिछड़े क्षेत्र घोषित करने का ग्राधार क्या है स्थीर ये कितने खण्डो में बटे हुए हैं ?

SHRI CHARANJIT CHANANA: The Hon. Member has raised some basic questions and I shall reply to them. First of all, backward States were indetified, and criteria fixed for that. Thereafter, industrially backward districts were identified. Thereafter the States were given a quota in the backward...

SHRIMATI PRAMILA DANDA-VATE: What are the criteria?

MP SPEAKER: If it is too long, you can look it up; it is in the Report.

SHRI CHARANJIT CHANANA: I will give you the criteria. The criteria recommended by the Pande Working Group— these two Working Groups are working groups for identification of industrially backward States and Union Territories—are as follows:—

- (1) Total per capita income;
- (2) Per capita income from industry and mining;
- (3) Number of workers in registered factories:
- (4) Per capita annual consumption of electricity;
- (5) Length of surface roads in relation to (a) population, and (b) area of the State:
- (6) Railway mileage in relation to (a) population and (b) area of the State.

These are the criteria for the States.

Now I am coming to...

MR. SPEAKER: I don't think you should read out everything; they can look it up.

Now next question.

Halting of expansion of Major Industries in big cities

*351 SHRIMATI PRAMILA DAN-DAVATE: Will the Minister of IN-DUSTRY be pleased to state:

- (a) whether Government have any proposal to halt further expansion of major industries in cities like Bombay, Madras, Calcutta and Kanpur, to stop influx of job seekers and subsequent creation of slums; and
- (b) if so, what are the plans in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b). Under the existing locational policy for industrial licensing no new unit is allowed to be located within